

[Shri Shah Nawaz Khan]

contradicted by the National Institute of Nutrition, Hyderabad, as pointed out in the statement laid in the Lok Sabha on 12th November, 1973. Also the I.C.A.R. Inquiry Committee got the protein and lysine content analysed in three different laboratories. Not much further work has been done in recent years, since this variety has been replaced by other improved varieties for late-sown conditions.

10. As regards the comparison between the lysine content of Wheat and that of milk, I must emphasise that no such comparison has been made in any scientific or other articles. Since the I.C.A.R. Inquiry Committee has not given reference to any article concerning this subject, it is presumed that the reference may be to a brief newspaper report of an extempore lecture delivered about 3 years ago by the then Director of I.A.R.I. Since at that time the lysine value, based on the early estimation, was believed to be over 4 gm. per 100 gm protein and since this value was similar to that recorded in "Opague-2" maize which had been reported to have a PER value similar to that of milk protein, the Director taking Sharbati Sonora as an example referred to the possibility of achieving a similar qualitative improvement in Wheat as in maize through genetic engineering. However, as already pointed out, the single high value was not subsequently recorded and no comparison between Wheat and Milk protein was made in any scientific or other article.

11. Sir, I have placed all the relevant information before you. It is my humble request that the work of our scientists should not continue to be criticised on the basis of an acknowledged error in chemical analysis; with reference to one amino acid in one variety overlooking the vast amount of accurate data gathered by them which helped to more than double wheat production in the country within a period of 5 years.

12. In case the Hon. Member needs further information on any

point, I would be happy to furnish the same if he writes to me. I would once again humbly submit that it has never been my intention to mislead the honourable House in any matter in any way. If a honourable Member feels that I had not done full justice to all the points raised by him, I can only say that the constraint of time did not permit me to go into greater detail.

11.12 hrs.

#### CONSTITUTION (THIRTY-SECOND) AMENDMENT BILL

Extension of time for presentation of report of Joint Committee

SHRI DARBARA SINGH (Hoshiarpur): I beg to move:

"That this House do further extend upto the last day of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

MR SPEAKER: The question is:

"That this House do further extend upto the last day of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

*The motion was adopted*

11.15 hrs.

#### GOVERNMENT OF UNION TERRITORIES (Amendment) BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI K BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963."

*The motion was adopted*

SHRI K. BRAHMANANDA REDDY: I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, sections 2, dated 27-5-76.